

होनी चाहिये ।

श्री बंशी लाल : टेलीफोन की काल्ज जरूर बढ़ा दीजिए ।

श्री बूटा सिंह : जैसे-जैसे समय आयेगा, वह उस के मुताबिक होगा ।

एक बात मैं शास्त्री जी से कहना चाहता हूँ—उनको साबका सदस्यों की सुविधा के लिए बहुत फिक्र है और उन्होंने कहा है कि उन के बारे में इस में कुछ नहीं किया गया है । यह बात दूसरे सदस्यों ने भी बातचीत के दौरान मुझ से कही है । मालूम नहीं शास्त्री जी साबका होने के लिए क्यों इतने उत्सुक हैं ? उन को तो एक फिक्र होनी चाहिये थी कि अभी जो मिल रहा है उसकी कोशिश करें । फिर भी उन्होंने जो सुझाव दिये हैं उन को लेकर मैं वित्त मन्त्री जी से बात करूंगा कि जो हमारे साबका मेम्बर हैं—हो सकता है कि कल वे साबका न रहें—उन के लिए भी गौर किया जाय ।

मेरा नम्र निवेदन है कि अब इस पर ज्यादा चर्चा न कर के शीश में अपना ही मुंह देख रहे हैं तो हंसते-हंसते देखना चाहिये, हाथ में उस्तरा ले कर नहीं देखना चाहिए ।

MR. CHAIRMAN : By and large it has been a very pleasant Bill. I shall now put the motion for consideration of the Bill to the vote of the House.

The question is :

“That the Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954, be taken into consideration.”

The motion was adopted.

MR. CHAIRMAN : The House will now take up clause-by-clause consideration of the Bill.

The question is :

“That clause 2 stand part of the Bill.”

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1 were added Enacting Formula and the Title.

MR. CHAIRMAN : The question is :

“That clause 1, the Enacting Formula and the Title stand part of the Bill.”

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI BUTA SINGH : Sir, I beg to move.

“That the Bill be passed.”

MR. CHAIRMAN : The question is :

“That the Bill be passed.”

The motion was adopted.

18.20 hrs.

ARREST OF MEMBERS

MR. CHAIRMAN : I have to inform the House that the following communication dated 26th August, 1983, addressed to the Speaker, Lok Sabha, by the Deputy Commissioner of Police, New Delhi District, New Delhi has been received to-day :—

“I have the honour to inform you that Smt. Gayatri Devi, Smt. Suseela Gopalan and Smt. Pramila Dandavate, Members of Lok Sabha along with their party workers voluntarily violated Prohibitory Orders promulgated under section 144 Cr. P.C. at Irwin Statue at about 1.30 P.M. to-day (i.e. 26.8.83). They were arrested

(Mr. Chairman)

in case FIR No. 426, dated 26.8.1983, under section 188 IPC, Police Station Parliament Street, New Delhi and are being produced before area Judicial Magistrate."

MR. CHAIRMAN : We now take up Private Members Legislative Business.

SHRI BHOGENDRA JHA (Madhubani) : What about Half-an-Hour ?

MR. CHAIRMAN : As decided, we shall take that up thereafter.

18.21 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Sixty-fourth Report

SHRI K. PRADHANI (Nowrangpur) : I beg to move :

"That this House do agree with the Sixty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th August, 1983."

MR. CHAIRMAN : The question is :

"That this House do agree with the Sixty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th August, 1983."

The motion was adopted

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 315, etc.)

SHRI HARISH RAWAT (Almora) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI HARISH RAWAT : I introduce** the Bill.

18.22 hrs.

IMPORT AND EXPORT TRADE BILL*

SHRI K. RAMAMURTHY (Krishnagiri) : I beg to move for leave to introduce a Bill to provide for the taking over the import and export trade by the Central Government or an agency set up for that purpose.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the taking over of the import and export trade by the Central Government or an agency set up for that purpose."

The motion was adopted

SHRI K. RAMAMURTHY : I introduce the Bill.

CONSTITUENT ASSEMBLY BILL*

SHRI K. RAMAMURTHY (Krishnagiri) : I beg to move for leave to introduce a Bill to provide for convening of a Constituent Assembly of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for convening of a Constituent Assembly of India."

The motion was adopted

SHRI K. RAMAMURTHY : I introduce the Bill.

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**Introduced with the recommendation of the President.